

EDUCATION SECRETARIAT

No.ED 52 ViViDa 99, Bangalore, dated: 2-2-2000

NOTIFICATION-I

In exercise of the powers conferred by clause (7) of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995) the Government of Karnataka hereby authorises the officers specified in column (3) of the table below to perform the functions and discharges the duties of the Competent Authority for the purposes of sections 87 to 101 of the said Act, read with the provisions of the Karnataka Educational Institutions (Recruitment and terms and conditions of service of employees in Private Aided Primary and Secondary Educational Institutions) Rules, 1999 and specified in the corresponding entries in column (2) thereof.

TABLE

| Sl.No. | Rule | Officers |
|--------|---|--|
| (1) | (2) | (3) |
| 1. | Rule-6 - Constitution of selection Committee | DDPI of the District |
| 2. | Rule-9 - Resignation | DDPI of the District |
| 3. | Rule-10 - Retrenchment | DDPI of the District |
| 4. | Rule-11(1) Procedure to be followed by (2)(3)(4)(5) - Competent Authority under Section-98 | DDPI of the District |
| 5. | Rule-11(6) - Procedure to be followed by Competent Authority under Section-98 | DPI(Primary) in respect of Primary Schools. DPI(Secondary) in respect of Secondary Schools. |
| 6. | Rule-12 - Transfer of employees from one aided institution to another aided institution. DPI(Secondary) in respect of Secondary Schools. | DPI(Primary) in respect of Primary Schools. |
| 7. | Rule-13 - Closure of institutions Schools. | DPI(Primary) in respect of Primary DPI(Secondary) in respect of Secondary Schools. |

| Sl.No. (1) | Rule (2) | Officers (3) |
|---------------|---|---|
| 8. | Rule-14 - Nature of penalties - suspension | DDPI of the District in respect of Primary JDPI of the concerned Division in respect of Secondary Schools. |
| 9. | Rule-17 - Subsistence allowance during suspension | DDPI of the District in respect of Primary Schools. JDPI of the concerned Division in respect of Secondary Schools. |
| 10. | Rule-3 Annexure-1 - Qualification and condition of service of employees- procedure of selection of candidates. | DDPI of the District in respect of Primary Schools. JDPI of the concerned Division in respect of Secondary Schools. |

By order and in the name of the
Governor of Karnataka,

(H.S.Venkateshaiah) Under
Secretary to Government,
Education Department (General)

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NOTIFICATION-II

In exercise of the powers conferred by section 143 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995) the Government of Karnataka hereby delegate the powers exercisable by it under section 53 of the said Act, to the Deputy Directors of Public Instruction of the concerned district and they shall exercise the said powers within their respective jurisdiction.

By order and in the name of the
Governor of Karnataka,

(H.S.Venkateshaiah)
Under Secretary to Government,
Education Department (General)

